

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MADHUVAN TIEUP PRIVATE LIMITED

RELEVANT PARTICULARS		
.	Name of corporate debtor	Madhuvan Tieup Private Limited
.	Date of incorporation of corporate debtor	28.03.1996
.	Authority under which corporate debtor is incorporated / registered	ROC-Delhi
.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51909DL1996PTC264255
.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: House No. 28, Pocket-1, Paschim Puri, North West, Delhi, Delhi- 110063
.	Insolvency commencement date in respect of corporate debtor	06.04.2026
.	Estimated date of closure of insolvency resolution process	03.10.2026 (180 th day from the date of Commencement of Insolvency Resolution Process)
.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Umesh Gupta Regd. No.: IBBI/IPA-001/IP-P00848/2017-2018/11431 AFA Valid till – 30.06.2027
.	Address and e-mail of the interim resolution professional, as registered with the Board	Unit No. 112, First Floor, Tower-A, Spazedge, Sector-47, Sohna Road, Gurgaon, Haryana-122018 Email: - umesh@vamindia.in
0.	Address and e-mail to be used for correspondence with the interim resolution professional	Unit No. 112, First Floor, Tower-A, Spazedge Commercial Complex, Sector-47, Sohna Road, Gurgaon-122018 Email Id: cirp.madhuvantieup@gmail.com
1.	Last date for submission of claims	20.04.2026
2.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
3.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
4.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: - https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, Bench-II, New Delhi has ordered the commencement of a corporate insolvency resolution process of the **Madhuvan Tieup Private Limited** on 6th April, 2026.

The creditors of **Madhuvan Tieup Private Limited**, are hereby called upon to submit their claims with proof on or before 20th April, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

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Umesh Gupta
Interim Resolution Professional
For M/s Madhuvan Tieup Private Limited
Reg. No.: IBBI/IPA-001/IP-P00848/2017-
2018/11431
AFA Valid upto: 30.06.2027

Place: Gurgaon
Date: 07.04.2026